

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)  
CHENNAI  
Original Application No. 09 of 2024**

K.G.S. Jeevanandham Managing  
Trustee  
Hubris Wasteman Trust  
Dindigul – 624301

...Appellant

Vs

The Chairman,  
Tamil Nadu Pollution Control Board,  
Anna Salai, Guindy, Chennai- 600 032.  
and 5 others .

.... Respondents

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**Advocate for Respondent: TNPCB  
Thiru.S.Sai Sathya Jith  
Advocate, Chennai.**



**Report submitted to the Hon'ble National Green Tribunal, SZ by the Second, Third and Fifth Respondents - TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) in Original Application No. 09 of 2024 which is filed K.G.S. Jeevanandham Managing Trustee Hubris Wasteman Trust Dindigul against The Principal Secretary, Department of Environment, Climate Change and Forest, Chennai and others.**

The Hon'ble National Green Tribunal (SZ) has directed the respondents to file their respective replies/reports vide order dated 21.07.2025 and to comply the Hon'ble Order, the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai submits the report on behalf of the 2<sup>nd</sup>, 3<sup>rd</sup> and 5<sup>th</sup> respondents.

A. The applicant has approached this Hon'ble Tribunal with a prayer to issue slew of directions including prayer's to permanently prohibit 6<sup>th</sup> respondent from operating it's charcoal kiln or any related activities unless and until they fully comply with the environmental norms, including the directives of the Hon'ble Tribunal and the expert committees and to direct 6<sup>th</sup> respondent to implement above-ground level, modern non-polluting technologies for charcoal production, in strict adherence to the mandates of this Hon'ble Tribunal and the guidelines issued by the Tamil Nadu Pollution Control Board and for other prayers.

B. The report was filed on 3.5.2024, 12.2.2025 on behalf of the Second, Third and Fifth Respondents shall be taken as a part and parcel of this additional report.

C. As per the direction passed by the Hon'ble NGT, SZ dated on 21.7.2025 to the TNPCB to inspect and file a report, the second, third and fifth respondents submits the additional report herein.

**D.** Consent to Operate (CTO-Direct) under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 has been issued to the unit of M/s Indo Carbons located at SF Nos. 263, 264/1,2, 267/3A1, 3A2 of Muthanaickenpatty village, Palani taluk, Dindigul district by DEE, Dindigul vide TNPCB Proc No.0110DGL/RS/DEE/TNPCB/DGL/W&A/2025 dated: 28.03.2025 with validity upto 31.03.2027 permitting the followings

**i) Production of Product:**

Manufacture of Coconut shell Charcoal– 500 Tons/Month

**ii) Sewage/Effluent Generation & Disposal:**

a)Sewage – 0.48 KLD - On Industry's own land

b)Trade Effluent – 1 (from quenching and WS Bleed off) -3.7 KLD – Recycling to process for quenching purpose

**iii) Emission sources with APC measures:**

a)Elevated Charcoal Firing Chamber 2 Nos – Oil mist eliminator &Venturi wet scrubber along with common stack – 33.53 m

b)Diesel Generator - 25 KVA - Silencer with stack – 3.05 m

**E.** The unit was inspected by the DEE, TNPCB, Dindigul on 06.08.2025 and the reported the following observations:-

1. The unit was found in operation.
2. The unit has provided 2 Nos of raw material hopper and conveyor.
3. The unit has provided pilot plant with elevated technology for charcoal manufacturing.
4. The unit has provided 2 Nos of elevated charcoal pits with its bottom 2050 mm above the ground level and the water quenching tank with its bottom 610 mm above ground level

- . The unit has provided elevated Charcoal pit/ firing chamber, oil mist eliminator and venturi wet scrubber with common stack of 33.53 meter height from ground level.
6. Non return valves are provided in the system to prevent back fire.
7. The unit has provided Ash tray beneath chimney to collect ash generated from firing chamber.
8. ID fan attached to chimney and provided with damper valve.
9. The unit has provided impervious concrete platform for charcoal drying.
10. The unit has provided screening and grinding for finished product.
11. The unit has provided a DG set of capacity 25 KVA with acoustic enclosure with stack as APC measure.
12. Existing ground level Pits and allied accessories were found under demolished condition.
13. AAQ survey was conducted in the vicinity of the unit on 08.07.2025. ROA of the survey reveals that the parameters  $PM_{10}$ ,  $SO_2$  and  $NO_2$  are within the standards prescribed by the Board.

**F.** The DEE, TNPCB, Dindigul has reported that the unit has complied with the conditions issued vide TNPCB letter No.T2/TNPCB/F.08840/Charcoal/2023 dated: 19.05.2023 as per TNPC B.P.No.65 dated: 22-08-2022 to install pilot plant as per the Anna University vetted report and on 'Design and guidelines prepared for charcoal units located in Tamil Nadu' by TNPCB joint committee to the unit of M/s. Indo Carbons permitted to install pilot plant of capacity to produce coconut shell charcoal of 50 T/day from Coconut shell (already consented quantity) of 150 T/day as raw material. The status of compliance of conditions as reported by DEE, TNPCB, Dindigul is furnished below:-

Sl. No	Conditions	Compliance Status as on 06.08.2025
1.	The Pilot plant shall be constructed and adopted as per the Anna University vetted report on 'Designand guidelines prepared for charcoal units by TNPCB Joint Committee.	The unit has provided pilot plant with elevated technology for charcoal manufacturing and the same was found in operational condition. Existing ground level pits and allied accessories were under demolished condition.
2.	The unit shall ensure that the Charcoal production plant shall have an elevated charcoal pit with its bottom 1000 mm above the ground level and the water quenching tank with its bottom 500 mm above ground level.	The unit has provided 2 nos of elevated charcoal pits with its bottom 2050 mm above the ground level and the water quenching tank with its bottom 610 mm above ground level.
3.	The Charcoal pit/pits firing chamber, oil mist eliminator and venturi wet scrubber shall have pressure releasing valves.	The unit has provided elevated Charcoal pit/pits firing chamber, oil mist eliminator and venturi wet scrubber. Pressure releasing valves are provided.
4.	Suitable non return valves to be provided in the system to prevent back fire.	Non return valves are provided
5.	Ash tray is to be provided beneath chimney to collect ash generated	The unit has provided Ash tray beneath chimney to collect ash generated from firing chamber.
6.	An ID Fan attached to chimney to be provided with damper valve	ID fan was attached to chimney and provided with damper valve.
7.	Platform with port hole	To monitor process emission, a platform

	arrangement in the chimney to monitor process emission	with port hole arrangement is provided in the chimney at a height of 15 meter from Ground Level.
8.	Refinements, if any, in the design may be considered based on the performance of the pilot plant. The project proponents may be permitted to develop and improvise their own design adopting all the modifications and general guidelines given by TNPCB and incorporating features of easy operation, higher safety, high efficiency energy saving and environment protection.	Assured to comply with.
9.	The modifications under taken in the plant shall be inspected and certified as authorized process by safety consultant for the same and efficient working	The unit has obtained certificate
10.	The unit shall adopt guidelines of TNPCB joint committee developed for siting criteria, APC measures & Fugitive control measures, emission standards for charcoal unit, Hazardous and non-hazardous waste management, green belt development and other	The unit M/s. Indo Carbons is an existing unit since 2013 and the unit has provided adequate APC measures as per the guidelines of TNPCB Joint Committee and assured to comply with the emission standards and non-hazardous waste management, green belt development and other requirements as

	requirements as vetted by the Anna University	vetted by the Anna University while in continuous operation.
11.	The ash generated if any from the process shall be utilized for agriculture activities or any other	Assured to comply with.
12.	The entire process area flooring shall be made impervious.	The unit has provided impervious concrete platform for entire process area.
13.	Closed shed shall be providing for the process area.	The provision of closed shed is under process.
14.	Oily/tarry waste collected from the oil mist eliminator shall be reused for beneficial proposed such as tare production, oil for medicinal purpose etc, or disposed scientifically such as Co-Processing, incineration through common TSDF etc.	Assured to comply with.
15.	The pilot plant to be installed shall be operated only for the purpose of said consented unit to manufacture coconut shell charcoal	The unit has obtained pilot plant study for the installation of coconut shell charcoal of 50 T/day i.e 1500 T/Month but the unit has installed pilot plant for 500 T/Month only which is well within the limit.
16.	The unit shall apply and obtain valid consent from Board before the commencement of operation of the plant.	The unit has obtained CTO Direct vide Proc.No.0110DGL/RS/DEE/TNPCB/DGL/W&A/2025 dated: 28.03.2025 with validity upto 31.03.2027

This report is submitted to the Hon'ble National Green Tribunal (Southern Zone) in compliance of the directions passed by the Hon'ble Tribunal. The TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dated at Chennai, on this the 15<sup>th</sup> day of April, 2026.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

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76, Mount Salai, Guindy,  
Chennai-600 032. & 5 Ors

...Respondents

**ADDITIONAL REPORT FILED ON BEHALF OF THE  
SECOND,THRID AND FIFTH RESPONDENT –  
TAMIL NADU POLLUTION CONTROL BOARD**

Date of filing : 27.04.2026

Date of hearing : 09.06.2026



Thiru.S.Sai Sathya Jith,  
Advocate for 2<sup>nd</sup>Respondent: TNPCB.

